

to be worked economically, it has to be shifted. They say the supply of cane at the existing site is inadequate, the quality is poor and all those things.

Shri Sanganna: What is the working capital of this factory?

Shri M. V. Krishnappa: I have not got the figure with me. If the hon. Member wants it, I will give it.

Shri K. Subrahmanyam: May I know, Sir, whether the management has given any assurance that all the labour will be absorbed in the glucose factory to be erected?

Shri M. V. Krishnappa: Yes. They say that they will be able to give alternative employment to the labour employed here, in the present site.

Shri B. C. Das: Are Government aware that the Rayaguda Sugar Factory is the only sugar factory in the Orissa State?

Shri M. V. Krishnappa: That is the reason why they have not been allowed to shift; because the Orissa Government has raised some objection saying that it is the only sugar factory in the State.

Shri B. C. Das: Have Government taken into consideration what effect this will have on the sugar cane growers of that area, if the factory is shifted?

Shri M. V. Krishnappa: Yes, we considered all those points.

Shri Velayudhan: May I know, Sir, whether the Government have received requests from any other State for the transfer of their sugar factories because their operation was not economical?

The Minister of Food and Agriculture (Shri Kidwai): Not from the State, but from many sugar factories.

RISE IN PRICES OF SUGAR

*85. **Shri Jhulan Sinha:** Will the Minister of Food and Agriculture be pleased to state:

(a) the result of the warning given by the Central Government to the sugar manufacturers of India in respect of the rising price of sugar in the month of May 1953 and what other steps have been taken by the Central Government to control the rise in prices of sugar; and

(b) the wholesale price of sugar at Delhi and Patna during the first week of May, 1953 and the last week of July, 1953?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):

(a) The warning to the sugar manufacturers did not produce the desired result. The Government, therefore, decided to (i) move increased quantities of sugar to important markets by arranging special trains for carrying sugar; (ii) to allot sugar from the reserve stock of factories at the statutory ex-factory price of Rs. 27 per maund to State Governments and other agencies for distribution through fair-price shops and (iii) to import sugar from abroad to the extent necessary to defeat any hoarding. As a result of the above action prices of sugar fell by Rs. 1 to 2 per maund in the various markets of the country.

(b) The average wholesale prices of sugar at Delhi during the first week of May and last week of July 1953, were Rs. 33-4-0 and 32 per maund and at Patna Rs. 30-8-0 and 29-12-0 per maund respectively.

Shri Jhulan Sinha: May I know, Sir, if in spite of all that has been said and done there are still two prices ruling in the market here and they differ to the extent of Rs. 2 per maund?

The Minister of Food and Agriculture (Shri Kidwai): Well, Sir, if one quality is a better quality of sugar than the other, it gets higher price.

Shri Jhulan Sinha: I have not been able to follow the answer.

Mr. Deputy Speaker: The prices differ according to the quality.

Shri Nanadas: May I know, Sir, whether it is due to the deficiency in sugar that we are allowing foreign imports or it is to bring down the present prices?

Shri Kidwai: We had a large carry-over last year, i.e. about 5 lakh tons, and this year production was also above the average, though a little less than last year. Therefore, we thought that 18 lakh tons of sugar should be more than sufficient. But on account of the rise of *gur* prices in the south—where it went up to Rs. 28—more sugar was consumed, and we have found that the money invested in sugar this year is not larger than last year. Therefore, we think consumption has gone up, and not hoarding.

WRITTEN ANSWERS TO QUESTIONS

RESTRICTIONS ON ENTRY INTO MALAYA

*1. **Shri M. L. Dwivedi:** Will the Prime Minister be pleased to state:

(a) whether any steps have been taken by the Government of India in connection with the restrictions on the entry into Malaya of Commonwealth citizens particularly Indians which are likely to be imposed as a result of an immigration ordinance, as declared by Shri J. L. J. Haxworth, Colony Controller of Immigration, at Singapore on the 27th March, 1953; and

(b) whether Government are aware of the reasons which have necessitated the issue of an ordinance particularising Indians' entry into Malaya and if so, what they are?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) All possible steps are being taken to safeguard the legitimate interests of Indian nationals residing in Malaya. Attention of the Malayan authorities has also been drawn to the difficulties that are likely to be experienced by fresh entrants under the Immigration Ordinances which are to be brought into force by the Governments of the Federation of Malaya and the Colony of Singapore from 1st August this year. The matter will be pursued further after ascertaining the

views of local Indian Chamber of Commerce.

(b) The Ordinances apply not only to Indian nationals but also to nationals of all Commonwealth countries, including citizens of the United Kingdom and Colonies. So far as Government of India are aware, the Colonial Governments in the Peninsula considered it necessary to impose a general restriction with a view to protecting the interests of their permanent residents including Indians.

FOREIGN TRADE THROUGH INDIA

*2. **Dr. M. M. Das:** Will the Prime Minister be pleased to state:

(a) the foreign countries whose external trade commodities pass through the territories of India;

(b) whether the passage of the said commodities through Indian territories is regulated by any agreement with the respective foreign countries; and

(c) whether any benefit, financial or otherwise, is derived by India for giving passage to the trade commodities of other countries?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) to (c). The information is being collected and will be laid on the Table of the House when, and in so far as it is, available.

SALE OF CURTIS COMMANDOS AND SPARE PARTS

*3. **Dr. M. M. Das:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the contract for the sale of the seventy Curtis Commandos and their spare parts has been finalised;

(b) if so, whether the export of the spare parts has already begun;

(c) whether it is a fact that exemption from the existing ban upon the export of aeroplanes and their spare parts has been provided in the sole contract to enable the purchase firm to export aeroplane spare parts from this country;

(d) the total amount involved in the contract; and